

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

166(ND)/2017

CORAM:

**PRESENT: MS. DEEPA KRISHAN
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 29.08.2018**

**NAME OF THE COMPANY: Ashok Kumar Garg & b Ors Vs. Renuka infratech
Pvt ltd & ors**

SECTION OF THE COMPANIES ACT: 241-242

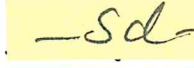
S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

Present: Mr. Arun Saxena & Ms. Priya Verma, Advocates for the petitioner

ORDER

Rejoinder has been filed by the petitioner, in terms of directions given on 30th August, 2017. Since it has not been filed during the time permitted an application has been filed for condonation of delay, the same is allowed and the rejoinder is taken on record. The case is already listed for final arguments on 17th December, 2018.


(Deepa Krishan)
Member (T)


(Ina Malhotra)
Member (J)